

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

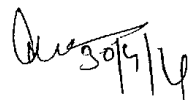
FAO No. 5253 of 2013(O&M)

Punjab State Civil Supplies Corporation Lt. (PUNSUP) & anr. Appellants
V/s
M/s Arora Rice & General Mills & ors. Respondents

NO. 4- Sh. Kamlesh Rani W/o Sh. S.L. Arora, R/o Ibrahimwal
(Nadala), District Kapurthala.

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **14.05.2019(A)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on
30th April, 2019.


Superintendent (Judl.),
For Registrar (Judicial)
